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CENTRAL ADMINISTRATIVE TRIBUNAL
Principal Bench

O.A. No. 138 of 1990

New Delhi, dated the 27th January, 1998

HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)
HON'BLE Mrs. LAKSHMI SWAMINATHAN, MEMBER (J)

1. Shri Makhan Lal,
Tkt. No.934/2067/Tool Room
2. Shri D.K. Kohli,
T.No.977/2096/Tool Room
3. Shri Mangoo Singh,
T.No.881/2030/Tool Room
4. Shri Brij Pal Singh,
T.No.895/2043/Tool Room
5. Shri T.N. Khullar,
T.No.922/2067/Tool Room
6. Shri Babu Ram Sharma,
T.No.133/1850/GMS
7. Shri Jasvinder Singh,
T.No.877/2027/Tool Room
8. Shri Shiv Kumar,
T.No.833/2032/Tool Room
9. Shri Om Pal
T.No.902/2049/Tool Room
10. Shri V.S. Ahuja,
T.No.3996/1945/GMS

All are grinders in Ordnance Factory,
Muradnagar, Ghaziabad. ... APPLICANTS

(By Advocate: Shri Vikas Singh)

VERSUS

1. Union of India through
Secretary,
Defence Production,
Ministry of Defence,
South Block, New Delhi.
2. Chairman,
Ordnance Factory Board,
6, Auckland Road, Calcutta.
3. General Manager,
Ordnance Factory,
Muradnagar,
Ghaziabad-201206. ... RESPONDENTS

(By Advocate: Shri V.S.R.Krishna, Standing
Counsel)

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ORDER (Oral)

HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)

Heard.

2. With the consent of both counsel this O.A. is disposed of with a direction that in the event applicants make a self-contained representation to the respondents in regard to the issues raised in the O.A. within two weeks from to-day, Respondents will examine the same and pass detailed, speaking and reasoned order in accordance with rules and instructions as well as the law on the subject, under intimation to applicants within three months from the date of receipt of such representation.
3. In the event that any of the claims of the applicants raised in the O.A. are ~~not~~ found admissible by the respondents, the benefits flowing therefrom should be made available to the applicants, with arrears if any within three months from the date of such decision.
4. Both counsel also agree that the aforesaid decision taken by the respondents will not give rise to a fresh cause of action on the same issues to be agitated by applicants.

5. With the aforesaid directions
the O.A. stands disposed of accordingly. No
costs.

Lakshmi Swaminathan *S.R. Adige*
(Mrs. LAKSHMI SWAMINATHAN) (S.R. ADIGE)
Member (J) Vice Chairman (A)
/GK/